

Dated 10-3-92

6

Mr. M.A. Mahale for the
applicant. Mr. J.G. Sawant for
the respondent.

2. It is submitted by Mr.
J.G. Sawant that the representation
of the applicant for ~~its~~ expunction
of adverse entries in the ACR of
1988-89 has been rejected on
23rd Nov. 1990. Mr. Mahale
requests for adjournment to
discuss the matter with his
client. Fix for hearing on
10th June 1992. A copy of the

10/3/92
order/Judgement despatched
to Applicant/Respondent(s)
on 20/3/92. and respondent.

[Signature]
MIB/m

[Signature]
(Ms. Usha Savara)
M(A)

Dated: 10-6-92

Applicant in person. Mr. J.G.
Sawant for the respondents.

Heard the applicant. The
Confidential file containing the
representation of the applicant
alongwith remarks of the R.O.
have been received and placed
before me. The case is adjourned
for further arguments on 26-6-92.

[Signature]
(MS. USHA SAVARA)
M(A)

28/6/92

(7)

none for the applicant.

Mr. J. G. Sawant Adv. for the
respondents.

Cases adjourned to 1/5/92
for final hearing. But heard
one shall be taken up in the
post lunch session on 1/5/92.

J. Sawant
(Deputy Registrar)
M (4)

15/7/92

Per Tribunal

Applicant in person

Advocate

Compl. & 2

The matter adjourned to

for

Final Hearing

Date: 1/5/92

MANA...

Advocate...

15/7/92

15/7/92

Dy. Registrar

M.P. NO. 592/92 for
withdrawal of O.A. 654/90
& 674/90 respectively
fixed on 15/7/92

188
9/7

Dated: 15.7.92

Mr. J. G. Sawant for
the respondents.

This O.A. is filed by
the applicant to expunge the
adverse remarks that are reported
against him in the year 1988-89.
The applicant had sent a letter
stating that he retired on 31.12.91
and hence is not pressing for
the O.A. In view of the letter
of the applicant stating that
he is not pressing this O.A., this
O.A. is dismissed as not pressed.
No order as to costs.

dt. 15/7/92
order/Judgement despatched
to Applicant/Respondent (s)
on 24/7/92

27/7/92

T. C. Reddy
(T.C. Reddy)
M (J)